

ITEM NO.24

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.31777/2017

(Arising out of impugned final judgment and order dated 17-05-2017 in CMWP No. 21663/2017 passed by the High Court of Judicature at Allahabad)

KAUSAR AZAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 07-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Y.P. Singh, Adv.
Mr. Yashvardhan Singh Soam, Adv
Ms. Manjeet Chawla, Adv.
Ms. Usha Pant Kukreti, Adv.
Mr. Abhishek Agarwal, AOR

For Respondent(s)

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

Mr. Anubhav, Adv.
Mr. Sahil Bhalaik, AOR
Mr. Yashwant Singh Yadav, Adv.
Mr. Vijay Pal, Adv.
Ms. Namrata Trivedi, Adv.
Mr. Raj Vir Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior counsel for the petitioner, learned counsel for the respondents and perused the material placed on record.

2. Leave granted
3. Interim order to continue till the pendency of the appeal.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)